

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH

3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building),
9, CGO Complex, Lodhi Road, New Delhi — 110003

File No.10/37/2018-Estt./NCLAT

Dated: 6th July, 2021

NOTICE
(NO. 138/2021)

Ref.: Notice No. 112/2021 dated 24th May, 2021.

1. The Notice under reference was issued by the Hon'ble Competent Authority, National Company Law Appellate Tribunal, New Delhi at a time when precarious conditions created by Covid-19 situation were there. The situation with regard to the Covid-19 has now materially improved and the second wave has almost subsided. In view of the same, partial temporary relaxation in the Revised Standard Operating Procedure with regard to the filing of Hard-Copies as given in the Notice No. 112/2021 dated 24th May, 2021 is withdrawn with immediate effect.

2. The Revised Standard Operating Procedure dated 3rd January, 2021, would now be fully operational including where it states that:-

“It may be noted that it is mandatory that Learned Advocates/Authorised Representatives/ Parties-in-person shall file the Appeal/Interlocutory Application/Reply/ Rejoinder etc. in hard copy also as per the procedure prescribed in NCLAT Rules, 2016 along with the e-filing receipt.....”

3. Learned Advocates/Authorised Representatives/Parties-in-person who have e-filed the Appeal/Interlocutory Application/Reply/Rejoinder etc. giving undertaking in terms of Notice dated 24th May, 2021 are now required to honour Undertakings and file Hard-copies of the Appeal/Interlocutory Application/Reply/Rejoinder, etc. as per procedure prescribed under the NCLAT Rules, 2016.

4. The Hard-Copies may be filed within 15 days of issue of this Notice. If the Hard-Copies are not filed, the Registry will bring the same to the notice of the Hon'ble Bench concerned for suitable directions.

By Order of Hon'ble Officiating Chairperson.

Sd/-
(Peeush Pandey)
Registrar